

PRIVATE MEMBERS' BILLS

MR.DEPUTY CHAIRMAN: Shri Santosh Bagrodia, not present;
Shrimati Hema Malini, not present; Shrimati Prema Cariappa, not present.

**The Constitution (Amendment) Bill, 2006 (Insertion of New Article 21B
and to Amend Article 51 A.)**

SHRI E.M. SUDARSANA NATCHIAPPAN (Tamil Nadu): Sir, I beg to
move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI E.M. SUDARSANA NATCHIAPPAN: Sir, i introduce the Bill.

**THE WORKING CHILDREN (RESCUE, REHABILITATION AND WELFARE)
BILL, 2006**

SHRI E.M. SUDARSANA NATCHIAPPAN (Tamil Nadu): Sir, I move
for leave to introduce a Bill to provide for the identification of children
employed in industries, occupations, households and establishments,
eateries, etc., for rescuing them from such employment and for their proper
rehabilitation and for welfare measures to be undertaken by the State
through education, training and such other measures for the rescued
working children and for matters connected therewith and incidental thereto.

The question was put and the motion was adopted.

SHRI E.M. SUDARSANA NATCHIAPPAN: Sir, I introduce the Bill.

**THE COMMERCIALISED GIRL CHILD TRAFFICKING (PREVENTION,
REHABILITATION AND WELFARE) BILL, 2006.**

SHRI E.M. SUDARSANA NATCHIAPPAN (Tamil Nadu): Sir, I move
for leave to introduce a Bill to provide for the prevention of commercialised
girl child trafficking wherein a girl child is forced into prostitution after luring,
procuring or kidnapping her or dedicating her as *devadasi* for commercial
gains by providing deterrent punishment including capital punishment for
such commercialisation and for rehabilitation of such girl child and for
welfare measures to be undertaken by Government and for matters
connected therewith and incidental thereto.